

Rep. by Act 52 of 1964, s. 2 of Sch. I (w.c.f. 29.12.64)

THE COAL MINES (CONSERVATION AND SAFETY)
AMENDMENT ACT, 1961

No. 24 OF 1961

[17th May, 1961]

An Act to amend the Coal Mines (Conservation and Safety)
Act, 1952.

BE it enacted by Parliament in the Twelfth Year of the Republic
of India as follows:—

- Short title. 1. This Act may be called the Coal Mines (Conservation and Safety) Amendment Act, 1961.
- Amendment of section 3. 2. In section 3 of the Coal Mines (Conservation and Safety) Act, 1952 (hereinafter referred to as the principal Act), after clause (h), 12 of 1952 the following clauses shall be inserted, namely:—
- ‘(hh) “railway” shall have the meaning assigned to it in the Indian Railways Act, 1890; 9 of 1890.
- (hhh) “safety in coal mines” includes the safety of any railway situated on the surface above a coal mine;’
- Amendment of section 8. 3. In section 8 of the principal Act, in sub-section (1),—
- (a) in clause (a), for the words “not exceeding one rupee per ton”, the words “not exceeding four rupees per ton” shall be substituted; and
- (b) for the *Explanation* to clause (b), the following *Explanation* shall be substituted, namely:—
- “*Explanation.*—Coal of Selected Grade A, Selected Grade B and Grade I means coal graded as such by the Board in accordance with the specifications laid down by the Central Government from time to time.”
- Amendment of section 13. 4. In section 13 of the principal Act, in clause (a) of sub-section (3), after the words “or the mine”, the words “or a railway” shall be inserted.

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5. In section 17 of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:—

Amendment
of section
17.

“(4) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and, if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”